

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 892 OF 2022**

IN THE MATTER OF:-

Prem Mohan Gaur

... Applicant

Versus

National Authority of India &Ors.

... Respondents

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THROUGH

Parbat
D/12849/2020

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DATE: 02.10.2023
PLACE: NEW DELHI

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**COMPLIANCE REPORT ON BEHALF OF RESPONDENT
– NATIONAL HIGHWAYS AUTHORITY OF INDIA IN
FURTHERANCE OF ORDER DATED 12.07.2023 OF THIS
HON'BLE TRIBUNAL**

The answering respondent respectfully submits as under:-

1. That before adverting on the merit of the complaint the answering respondent respectfully brings to kind notice of the Hon'ble Tribunal regarding the factual status.
2. That the present report is with reference to the subject matter pending before the Hon'ble Tribunal in view of the order dated 12.07.2023 passed by Hon'ble Tribunal.
3. That the answering Respondent NHAI is a statutory body constituted under the National Highways Authority of India Act, 1988 for the development, maintenance and management of National Highways vested in or entrusted to it.
4. That all the National Highways in terms of Section 4 of the National Highways Act, 1956 vest in the Union and in terms of the Rules made thereunder, the National Highways Authority of India act as the Executing Agency in respect of the stretch of the National Highways vested in or entrusted to it by the Central Government.



5. That under Section 11 of the NHAI Act, the central government is empowered to vest or entrust any National Highway in the Authority. Section 11 of the NHAI Act reproduced is below for the convenience of this Hon'ble Court.

"11. Power of the Central Government to vest or entrust any national highway in the Authority.—The Central Government may, from time to time, by notification in the Official Gazette, vest in, or entrust to, the Authority, such national highway or any stretch thereof as may be specified in such notification."

6. That the Government of India through MoRT&H declared the National Highway including the section from km 33+000 to km 59+063 of NH – 148NA (approx. 26.000 km). NHAI had resolved to construct six lane access-controlled highway from junction with Sector-62/65 dividing road on Faridabad-Ballabhgarh Bypass to junction near KMP Expressway with NH-148N (Delhi Vadodara Expressway) Section of NH-148NA from Km. 33+000 to Km. 59+063 in the State of Haryana.

7. That the present complaint is with regard to the acquisition of land for development of economic corridor, inter corridors and feeder routes under Bharatmala Pariyojana, at NH-148 NA to DND Faridabad bypass Junction with Delhi Vadodara Expressway interchange at KMP on the stretch of land.

8. That the project in issue is of National importance and aims at providing the hassle free, congestion free, smooth and time saving connectivity between destination points. The project has been developed with the intention to reduce the travel time and thus fuel consumption which will result in reducing the air pollution in the Region.

09. That the acquisition proceedings have been carried out by Competent Authority cum DRO, concerned, for public purpose in the public interest after following due process of law as per the provision of NH Act, 1956 and the relevant provision of RFCTLARR Act 2013.



10. That the notification under section 3A of the NH Act for District Nuh was issued on 20.12.2018 & 13.05.2021. Thereafter, the notification under section 3D of the Act was issued on 05.12.2019 & 13.12.2021 respectively. It would not be out of place to mention here that on the publication of the declaration under sub-section 1 of section 3D, the land shall vest absolutely in the Central Government free from all encumbrances. As per the revenue record, the land bearing Khasra No. 30//3 and 30//8 situated in the Revenue Estate of Village Kiranj was recorded as Gair mumkin under the ownership of Gram Panchayat in the revenue record. The compensation of the land acquired from above mentioned Khasras has already been disbursed to the Gram Panchayat, Kiranj by the Competent Authority cum DRO Nuh. It is worth mentioning here that the Gram Panchayat did not raise any objection during the acquisition proceedings.

11. That the NHAI awarded the work of Construction of Highway to Concessionaire M/s Dineshchandra Giriraj Infra. Pvt. Ltd. on 07.08.2020 and contract was executed on 21.10.2020 under HAM mode. The Concessionaire has completed the work of the project and the same is under O&M.

12. That the petitioner/complainant has leveled false allegations against the answering respondent with some ulterior motive with the intention to get undue benefit. The complainant tried to pressurize the answering respondent by filing number of RTI applications and PGs before filing the present complaint. The RTI applications and PGs of the complainant were duly replied as per the norms. The present complaint is after thought idea of the complainant to get the relief from the Hon'ble Tribunal for which he was not legally entitled.

13. That in order to maintain the ecology and environment, a minor bridge has been constructed by the Concessionaire of NHAI without disturbing the pond at Village Kiranj. Perusal of the site reveals that there is pond on right hand side of highway towards Sohna, situated in the Revenue Estate of Village Kiranj (Nuh) and the same is beyond the Right of Way of the present project. The same has not been touched by the Concessionaire of the answering respondent in anyway while constructing the present highway.

14. That various structures have already been constructed by the Concessionaire of NHAI for cross movement of the people. The structures on highway have been constructed as per site requirement as assessed by the DPR Consultant and reviewed by Independent Engineer.

15. That vide order dated 12.07.2023, this Hon'ble Tribunal directed the National Highways Authority of India to file a compliance report providing factual status of grievances raised by the Applicant in its Original application which report is as under:

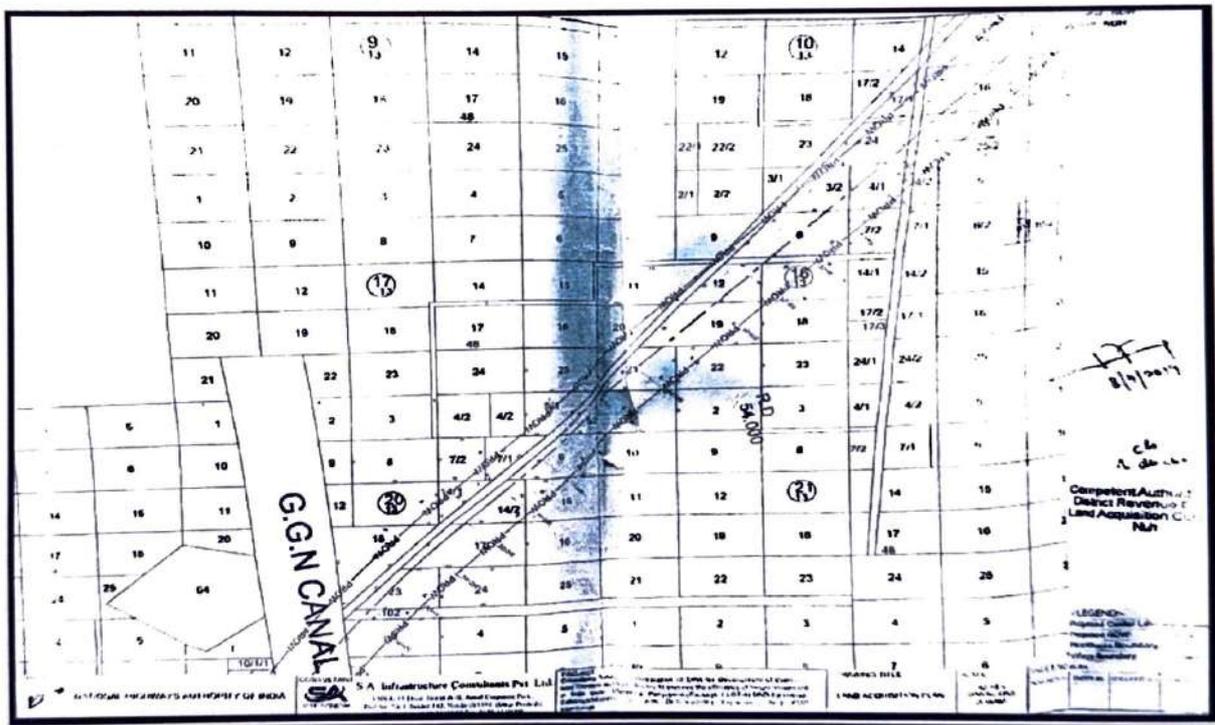
A. POND AT KM. 54+500:

- i. It is kindly apprised that Highway crosses Haryana Irrigation Canal at Km. 54+500 and to maintain the ecology and environment, a minor bridge has been constructed over it without disturbing the pond. The Highway alignment at the location has been designed considering the guidelines for design of Horizontal & Vertical curves for Highways and as per relevant IRC Codes by the DPR Consultant duly considering all the features along the Highway and has been reviewed by Independent Engineer.

However, as far as matter of encroachment on pond is concerned, the allegation is far away from the truth. The fact is that there is a pond on the right hand side of the highway in Village Kiranj which falls beyond the RoW of Highway and the same has not been disturbed by the Concessionaire of NHAI during the construction of the highway. The land measuring 3 Kanal 13 Marla and 8 Marla from Khasra no. 30//3 & 30//8 respectively, situated in the Revenue Estate of Village Kiranj, District Nuh was acquired vide notification u/s 3A and 3D of the NH Act 1956, Notification no. S.O. 6240 (E) dated 20.12.2018 and S.O.4367(E) dated 05.12.2019 respectively. After issuance of notification u/s 3D of the NH Act 1956, the notified land absolutely vest in the Central Government

free from all encumbrance. It is pertinent to mention that perusal of the notification u/s 3D of NH Act – 1956 reveals that the said land is Gair mumkin and Gram Panchayat is recorded as owner. As per revenue record khasra numbers 30//3 and 30//8 belongs to Gram Panchayat and compensation of the said acquired land stands disbursed to Gram Panchayat. It is also apprised that as per the record of this office, Gram Panchayat did not raise any objection in respect of acquisition under section 3C of NH-Act 1956. The pond in question on the right side of highway still exists at the site.

Relevant documents qua acquisition of aforementioned land (3D Gazette Notification) are annexed herewith and marked as ANNEXURE – A.



Land Acquisition Plan

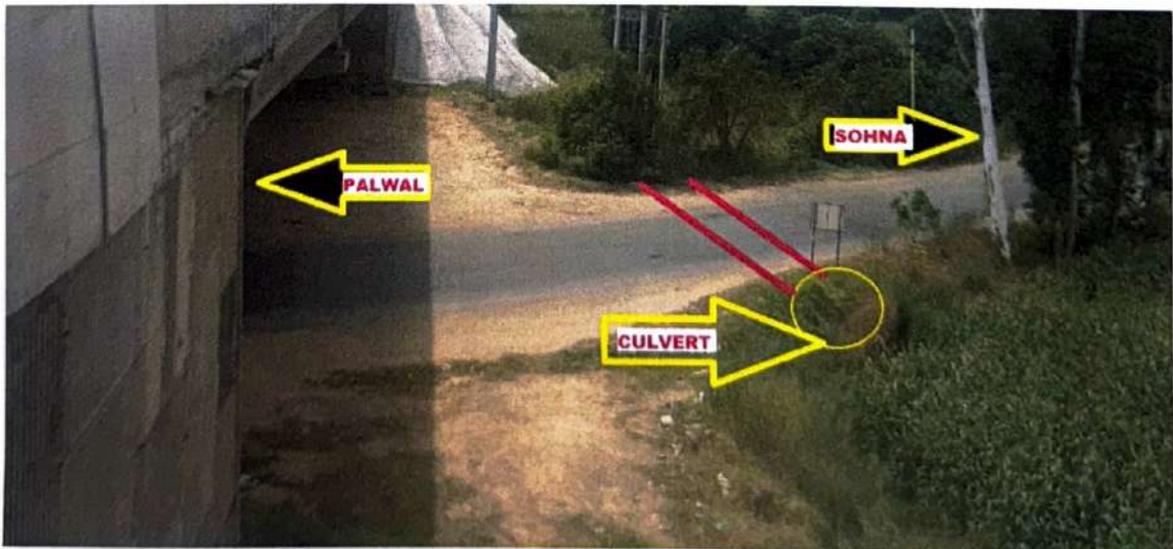
- ii. It is further submitted that the development of project Highway has caused no damage to the pond existing on right hand side of highway toward Sohna adjacent to Haryana Irrigation Canal. Further, NHAI through its concessionaire, in order to retain the functionality of Canal of Haryana Irrigation constructed Minor Bridge of size 3X16.67m as per GAD approved by Haryana

Irrigation Department in addition to various other structures provided all along the Highway.

B. CULVERT RESTORATION:

- i. There is a culvert for passage of water on Sohna – Palwal Road near the VUP at Km. 53+100 on Project Highway. The culvert is observed to be beyond the RoW of Project Highway and has not been disturbed during construction of Highway. The said culvert has been constructed by PWD Department, Haryana and is beyond the RoW of National Highway which is for 2-lane width. Even on inspection, it was found that the culvert is fully intact however, with earth fill due to recent rains. Concessionaire of the project has cleared the culvert of any earth fill. Though, the same was not damaged as a result of the construction of National Highway. It is also kindly brought to the notice of Hon'ble Tribunal that a new VUP on the Sohna – Palwal road has been constructed with span arrangement 2x30m considering future widening from existing 2-lane to 4-lane, therefore width at location of crossing has increased.

A photograph of the location clearly depicting the present position is herein as under: -



20



Culvert post cleaning

C. COMPENSATORY PLANTATION:

- i. In respect of allegation of “number of trees cut/illegally fell and compensatory plantation”, it is kindly apprised that during the DPR stage a joint site inspection with concerned forest officials was carried out to identify land/trees of forest department. Proposal as per identification of Forest Department was submitted by NHAI for approval of Forest Department and the permission was accorded by Forest Department vide letter no. 9-HRB080/2021-CHA dated 14.06.2021 and letter no. ADM-D-3-9558/8935 dt. 07.12.2020 for use of forest land for non-forest purpose. An amount of Rs. 12,76,657.00 was deposited for Nuh District and Rs. 9,37,238.00 for Gurugram District against CAMPA fund which includes Compensatory Afforestation. Plantation for the same was to be carried out by concerned Forest Department. It is further submitted that NHAI has already deposited amounts as per demand of CALA for acquisition of land for highway development as per awards declared. Upon verification of site, only after payment of

2/5

compensation to rightful landowners by CALA, the physical possession of land was handed over to NHAI for construction of Highway Project.

Documents qua permission of Forest Department is annexed herewith and marked as **ANNEXURE – B**.

- ii. Further, it is also pertinent to mention here that in view of its commitment towards betterment of environment, NHAI on its own, through its concessionaire has planted more than 6000 plant/trees on the Toll Plaza located at Km. 55+400 of project highway and recently more than 40,000 seed ball have also been sowed in the lands available within the RoW of National Highway on this particular section of project. It is also proposed to plant more trees/plants through Concessionaire.

Pictures of plantation drives carried out from time to time on the Project Highway are as under:-



4/11



km



2. Further herein below is the point wise response on the issues raised by the Applicant in its Original Application:

Sl. No.	Contentions	NHAI's Response
1	The NHAI has cut 441 trees from Hajipur woodlot, Forest Land without permission including that of 200 kikar/ mesquite (tree banned to cut in Haryana).	<p>The allegation levelled by the complainant is false and hence denied. As already explained in para-C above, that during DPR stage joint site inspection with concerned forest officials was carried out to identify land/trees of Forest Department and necessary permissions were obtained from the Forest Department for diversion of Forest Land. The contents of para c above are reiterated here, the same has not been reproduced for the sake of brevity.</p> <p>It is further submitted that as per the damage report of Forest Department issued after ascertaining factual position, only 263 trees were cut and not 441 as alleged by the complainant. In this context, may kindly refer damage report furnished by DFO-Gurugram, wherein, it has been stated that the damage report No. 035/0502 dated 18.01.2022 was issued and compounded in accordance with section 68 of IFA, 1927 and</p>

		compensation of Rs. 58,940 was received by Forest Department.
2	The NHAI diverted the Hajipur woodlot, Forest Land without taking approval from MoEF&CC in accordance with procedure laid down under Forest Conservation Act, 1980 and destroyed the woodlot by dividing it into two halves and one side being completely inaccessible from any side.	<p>In this regard, it is submitted that as per the report of Forest Department, there is no woodlot at Hajipur Village. So, the question of diverting the Hajipur woodlot or dividing the forest land into two halves does not arise.</p> <p>As regards the development and construction of the highway on the forest land, it is submitted that the work of development of project highway in the affected reach was undertaken only after receipt of "In-principal" approval from MoEF&CC. The contents of para C above are reiterated here, the same has not been reproduced for the sake of brevity.</p>
3	The NHAI held in the Project Note containing justification for locating the Project in the forest land submitted to MoEF&CC via proposal No FP/HR/ROAD/44420/2020 that "This project aim to improve connectivity particularly on economic corridors, border areas and remote areas with an aim of rapid and safe movement of cargo to boost exports". However, no connectivity even the service road is absent from the area where land has been taken for highway including one pond, several protected trees, village woodlot/charagah land and two panchayti raastas.	<p>It is submitted that the allegation raised by complainant regarding connectivity is totally misconceived. The complainant has failed to appreciate that present project provides crucial linkages and connectivity between various Towns and cities by providing linkages between various distant Highways.</p> <p>The project "Construction of 6 lane access – controlled highway from Junction with Sector 62/65 dividing road on Faridabad – Ballabgarh Bypass to Junction near KMP Expressway with NH-148 NA (Delhi Vadodara Expressway) Section of NH-148 NA (Design Ch. 33.000 to Ch. 59.063) in the State of Haryana on Hybrid Annuity Mode under Bhartmala Pariyojana" aims at providing hassle free, smooth and safe connectivity to road users travelling from Delhi – NCR to Delhi – Vadodara Expressway and has significantly reduced the travel time lowering the fuel emissions and environmental pollution levels in the area. Sufficient number of structures for cross movement and water passage have been constructed in the highway stretch in the said Greenfield section.</p> <p>In the matter of provisioning of service road, it is apprised that the Project length in urban area (brown field alignment) i.e. on Faridabad Bypass has provision of 3 lane service road on each side but in the pointed out reach the highway traverses through Greenfield therefore, no provision of Service Road has been given as per standard practice.</p>

4	That the NHAI is only concerned with minting money as denied access to the Project for local residents by giving weightage to functioning of Toll Plaza while blatantly violating the principle of sustainable development and National Forest Policy 1988.	That the allegations are wrong and hence denied. It is submitted that the NHAI was created through the promulgation of the <i>National Highways Authority of India Act, 1988</i> . Section 16(1) of the Act states that the function of NHAI is to develop, maintain and manage the National Highways and any other highways vested in, or entrusted to, it by the Government of India. However, the NHAI is not a profit making organization but to aim development of Highways for economic growth and development of the Nation in a sustainable manner.
5	That the Deputy Commissioner Gurugram and the Block revenue Development and Panchayat Officer Sohna did not take any action despite the site visit by BDPO regarding destruction of Hajipur woodlot Forest Land and spoiling the revenue rastas by NHAI.	<p>The detail regarding the woodlot forest has already been given in the above paras and the same is reiterated and has not been repeated for the sake of brevity.</p> <p>The allegation with regard to spoiling of revenue rasta is totally vague as per site condition. It is however submitted that sufficient number of new structures for passage of local residents across the highway have been constructed in the entire section of highway. In a length of 20 Kms passing through green field alignment around 40 structures have been constructed to facilitate movement across highway.</p>
6	That the Deputy Commissioner Palwal did not take any action to safeguard the Paroli village revenue rasta with Khasra No 98, which has become a site of water logging in Monsoon and connected to Hajipur Woodlot Forest Land and has been spoiled due to disoriented overbridge with improper dimensions, by NHAI in violation to Principal Secretary to Govt. Haryana, Development & Panchayat Department.	<p>It is submitted that underpass at Km. 50+900 near Paroli Village has already been constructed to facilitate the movement across the Highway. It is further appraised that number of over bridges/Vehicular Underpasses/Minor Bridges and other structures etc. have been constructed as per the design of highway considering relevant codes and specifications duly reviewed by the Independent Engineer.</p> <p>There is no waterlogging in this Section of highway. The traffic is smoothly plying using the underpass. It is also clarified that as per the report of forest department there is no woodlot forest land at Hajipur. Therefore the spoiling of woodlot forest land does not arise.</p>
7	The Haryana Forest Department made a faulty	It is denied that the Haryana Forest Department made a faulty report. Reference is invited to damage report no.

	<p>Forest Offence Report which did not include the 200 mesquite trees so cut from Hajipur Gochar Forest Land and held the contractor responsible for the offence instead of the NHAI violating EC Part B – General Condition (xiv) which stipulates "The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent cannot absolve himself/herself of the responsibility by shifting it to any contractor engaged by project proponent".</p>	<p>035/0502 dated 18.01.2022 whereby due to violation of Section 4 (General) of PLPA, 1900 action has been initiated by the Forest Department. As such the offence stood compounded in accordance with section 68 of IFA, 1927 and penalty/compensation of Rs. 58,940 had been deposited by the concerned.</p> <p>Further, NHAI has not violated any of the conditions of the in-principle approval granted to it by the MoEF&CC.</p>
8	<p>The Forest Department Haryana did not take concrete measures to stop destruction of pond, water-courses, illegitimate tree cutting and destruction of Hajipur Woodlot Forest Land despite multiple reminders from MoEF&CC.</p>	<p>NHAI has acted pursuant to requisite permissions granted to it by various departments and has not done any destruction to pond, water-courses, etc. Further, it is submitted that as per Report of Forest Department there is no woodlot at Haijpur Village. So, the question of destroying the Haijpur Woodlot does not arise. The allegation raised against various Govt department is vague and incorrect.</p>
9	<p>That, Kiranj Panchayati Rasta which extends from National Highway-919 to Khasra No. 3//11/2 and falls on the right of Khasra No. 7//5/1,2//5, 2//16, 2//15, 3//11/1 which is a part of depression and form has been illegitimately blocked while constructing upon a private pond abutting it thus leading to a</p>	<p>The said location is adjacent to Sohna – Palwal road crossing at Km. 53+100 of project highway. As detailed in above paras, underpass have been constructed with span arrangement 2x30m considering future widening from existing 2-lane to 4-lane of Sohna Pawal highway. As far as matter of flooding at the location is concerned, the said allegation is away from the truth. That a culvert is also at the same location across Sohna- Palwal road beyond RoW of project Highway and the same has not been damaged by the Concessionaire during construction. Rather, the same has been cleaned by Concessionaire. Further, underpass of 4X4m has been constructed at Km. 52+440 which is presently being</p>

	water logging site with a danger of flood.	used for cross movement of local villagers and another structure of size 3 X 3m has been constructed at Km. 52+705 for crossing of water as well as pedestrians. The reply given in Para B above may please be read as part & parcel of this para also.
10	That the NHAI has encroached upon the Kiranj Panchayat Nala with Khasra No. 91 & 92 which served Hajipur as well as Kiranj.	It is submitted that Khasra number 90 has been acquired by CALA (DRO – Nuh) for Highway Development after following due procedure as envisaged under the National Highway Act- 1956 and relevant provisions of RFCTLARR Act -2013. Award for the said survey no. was declared by CALA. In so far as Survey No. 91 & 92 is concerned, the same have not been acquired and perusal of the Land Acquisition Plan reveals these Khasra numbers falls beyond the RoW of highway.
11	That the Project which destructed the natural resources of local residents (Woodlot Forest Land, Pond, water-courses) is of no use to them as no access to the same has been given violating fundamental right to access for roads, despite the local M.P's recommendation and XEN PWD report made at direction of DC Nuh for the benefit of 3 lakh people in accordance with Indian Road Congress rules.	The said project has been developed as access controlled highway in order to provide congestion free, smooth & time saving connectivity to road users. It is further submitted that the detailed reply regarding woodlot forest land & provision of Service Road has already been given in above paras. The highway has been constructed by the technical experts as per the approved drawing & design.
12	The only Pond of Gram Panchayat Kiranj, notified under HPWWMA act has been filled for Project without taking NOC and despite the orders of Chief M.P. of Haryana.	The detailed reply regarding the pond has already been given in above paras. NHAI reiterates its stands as detailed in above paras of compliances report.
13	The mini-bridge of village Kiranj over the Gurugram Canal has been destroyed by NHAI.	Minor Bridge over canal has been constructed as per GAD approved by Haryana Irrigation Department. It is submitted that NHAI has not caused any damage to existing mini bridge of Village Kiranj over the Gurugram Canal.

14	The Hajipur Woodlot is Forest Land in accordance with its dictionary meaning as well as other laws laid by Hon'ble Supreme Court of India in various judgments from time to time.	The detailed reply regarding Hajipur woodlot has already been given in above paras. It is also submitted that DFO Gurugram has already clarified that the Haijpur village land was not categorized under Aravali plantation area/PLPA-1900 section 4 & 5 and Protected/Reserved Forest.
15	That trees were also cut illegitimately from the banks of Kiraninala and Kiranj pond.	NHAI has not cut any trees illegitimately from the banks of KiranjNala and Kiranj Pond.
16	The Block Development and Panchayat Officer Indri has sent the NHAI notice for encroaching over panchayat rasta, panchayat water courses, illegitimately filling the pond of Kiranj village and not providing a service road for local residents to use.	NHAI has completely acted in accordance with law after procuring all the necessary permissions from the relevant departments for development of the project. It has not encroached the panchayati rasta or panchayati water resources, in any manner. It has only acted in furtherance to the permissions granted to it for the purpose of project in consideration and has always strived to sustainably develop its projects with minimum effect on the environment.

The present reply is in view of the directions of Hon'ble Tribunal vide order dated 12.07.2023 and the same may please be taken on record. However, the answering respondent reserves its right to file the detailed or further reply, if the need arises, with the due permission of this Hon'ble Tribunal.

In view of the above submissions, it is most respectfully prayed that the present complaint filed by the complainant may kindly be dismissed/filled.


 Project Director
 Project Director
 Corridor Management Unit
 National Highways Authority of India
 Mathura (at Faridabad)

211	69 // 15 / 1	निजी	कृषि	0.0101	पारम राम, रमेशचंद्र पुत्रान दीपचंद पुत्र खिल्लू हर दो सम भाग १/२ भाग अशोक कुमार, जितेंदर कुमार पुत्रान ब्रह्मदत्त पुत्र दीपचंद हर दो सम भाग १/४ भाग आदर्श भारद्वाज, पियूष भारद्वाज पुत्रान किशन चन्द पुत्र दीपचंद हर दो समभाग १/४ भाग वासिदेह (६९//१५/१)
212	69 // 15 / 2	निजी	कृषि	0.0228	मोहनलाल, मोहनलाल, मेहरचंद, बच्चू सिंह पुत्रान किशन सिंह पुत्र मंगल सिंह हर चार समभाग वासिदेह (६९//१५/२)
213	70 // 20	निजी	कृषि	0.1948	मोहनलाल, मोहनलाल, मेहरचंद, बच्चू सिंह पुत्रान किशन सिंह पुत्र मंगल सिंह हर चार समभाग वासिदेह (७०//२०)
			कुल	32.3007	

[फा. सं. NHA/CMU/MTR/BM/DND-FBD-Bypass/LA/2018/D-50216/3D2]

राजेश गुप्ता, उप सचिव

**MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
NOTIFICATION**

New Delhi, the 5th December, 2019

S.O. 4367(E).—Whereas by the notification of the Government of India in the Ministry of Road Transport and Highways, numbers S.O. No. 6240(E), dated the 20th December, 2018, in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) issued under sub-section (1) of section 3A of the National Highway Act, 1956 (48 of 1956) (hereinafter referred to as the said Act), the Central Government declared its intension to acquire the land specified in the Schedule annexed to the said notification for building (widening/Six-laning), maintenance, management and operation of NH-148NA on the stretch of land from Km 54.500 to Km 59.069 of the DND-Faridabad-Ballabgarh-Bypass junction with Delhi Vadodara Expressway near KMP interchange in the district of Nuh in the state of HARYANA.

And whereas the substance of the said notification has been published in "Times of India" and "Amar Ujala" both dated 04.01.2019; under sub-section (3) of section 3A of the said Act;

And whereas objections have been received and the same have been considered and disallowed by the Competent Authority;

And whereas, in pursuance of sub-section (1) of section 3D of the said Act, the Competent Authority has submitted its report to the Central Government;

Now, therefore, upon receipt of the said report of the Competent Authority and in exercise of the powers conferred by the sub-section (1) of section 3D of the said Act, the Central Government hereby declares that the land specified in the said Schedule should be acquired for the aforesaid purpose;

And further, in pursuance of sub-section (2) of section 3D of the said Act, the Central Government hereby declares that on publication of this notification in the Official Gazette, the land specified in the said Schedule shall vest absolutely in the Central Government, free from all encumbrances.

SCHEDULE

Brief description of the land to be acquired, with or without structure, falling within the NH-148NA on the stretch of land from Km 54.500 to Km 59.069 of the DND-Faridabad-Ballabgarh-Bypass junction with Delhi Vadodara Expressway near KMP interchange in the district of Nuh in the state of HARYANA.

State: HARYANA		District: Nuh			
Sr. No.	Survey Number	Type of Land	Nature of Land	Area in Hectare	Name of the Land Owner/Interested Person Part Survey No.
1	2	3	4	5	6
Taluk: Nuh					
Village: Hassanpur Sohna					
1	26 // 16	Private	Agricultural	0.0582	Jaideo, Lekhram putran Ramgopal S/o. Preamsukh, har do Sambhag vasideh 26//16
2	26 // 25	Private	Agricultural	0.2706	Ramgopal S/o. Preamsukh S/o. Jeevanlal vasideh 26//25
3	27 // 21 / 1	Private	Agricultural	0.0006	Smt. Rakhi Verma W/o Rohit Kumar Verma S/o Yashpal Verma Vasi Delhi 27//21/1
4	27 // 21 / 2	Private	Agricultural	0.0683	Ramkumar, Suraj, Kishan putran Sube Singh S/o. Singhram har teen Sambhag vasi Sukhrati Tahsil Gurgaon 27//21/2
5	28 // 1 / 1	Private	Agricultural	0.0025	Vaderam, Uderam, Ramveer putran Srimati Shanti, Kiran, Kasmiri, Shushma Putriya Srimati Kela Widhawa Lakhi S/o. Nanda har 8 Sambhag 1/3 bhag Jairam, Shibram, Omprakash putran Ramchandra S/o. Nanda har teen Sambhag 1/3 bhag Srimati Mamkour D/o. Nanda S/o. Chhaju 1/3 bhag vasideh 28//1/1
6	29 // 13 / 1	Private	Agricultural	0.0202	Vedram S/o Lachhi S/o Nanda Vasideh 29//13/1
7	29 // 13 / 2	Private	Agricultural	0.0228	Vaderam, Uderam, Ramveer putran Srimati Shanti, Kiran, Kasmiri, Shushma Putriya Srimati Kela Widhawa Lakhi S/o. Nanda har 8 Sambhag 1/3 bhag Jairam, Shibram, Omprakash putran Ramchandra S/o. Nanda har teen Sambhag 1/3 bhag Srimati Mamkour D/o. Nanda S/o. Chhaju 1/3 bhag vasideh 29//13/2
8	29 // 14	Private	Agricultural	0.3111	Vaderam, Uderam, Ramveer putran Srimati Shanti, Kiran, Kasmiri, Shushma

59	50 // 7	Private	Agriculture	0.0885	Panchayat Deh Grampanchayat 50//7
60	50 //15	Government	Agriculture	0.1518	Panchayat Deh Grampanchayat 50//15
61	51 / 1 / 2 MIN	Private	Agriculture	0.0683	Sohanlal S/o. Dhima S/o. Dhundhi vasideh 51//1/2
62	51 // 1 / 1	Private	Agriculture	0.1644	Deepchand S/o. 157/2132 bhag Hajarilal. Roopchand putran Amichand S/o. Ajiram har do Sambhag 237//1066 bhag Khacheda, Jayanti Prasad, Balakishan, Kheti Prasad putran Deviram S/o. Ajiram har char Sambhag 355/2132 bhag Girraj Singh, Ramkishan, Rajkumar putran Badleram S/o. Ajkishan har teen Sambhag 711/2132 bhag vasideh Dharmchand S/o. Raghunath S/o. Bhutar 435/2132 bhag vasi Gurgaon Khadsa 51//1/1
63	51 // 10	Private	Agriculture	0.0228	Raghveer Chima S/o. Dhundhi vasideh 51//10
64	75 min	Government	Path	0.0531	Gram panchayat 75
65	76 Min	Government	Path	0.0658	Gram panchayat 76
Village: Kiranj					
66	10 //15 min	Private	Agriculture	0.1543	Pratap Singh, Satyanarayan, Nandkishor S/o. Surta S/o. Ridhram har teen sambhag vasideh 10//15
67	10 //16 min	Private	Agriculture	0.392	Omprakash, Ashok Kumar, sunder yadav putran Ramchandra S/o. Chandagiram har teen sambhag vasideh 10//16
68	10 //24	Private	Agriculture	0.1948	Dharam Singh S/o. Ridhram S/o. Chaina vasideh 10//24
69	10 //25 /1	Private	Agriculture	0.1467	Ashok Kumar S/o. Ramchandra S/o. Chandagi Ram 2/3 bhag vasideh 10//25/1
70	10 //6 /1	Private	Agriculture	0.0202	Pratap Singh, Satyanarayan, Nandkishor S/o. Surta S/o. Ridhram har teen sambhag vasideh 10//6/1
71	10//17 /1	Private	Agriculture	0.0177	Anil Kumar, Rajendra, Surat Singh Putran Jaichand S/o. har teen Sambhag 1/2 bhag Malkan Kabja vasi Samaspur Tahsil and Jila Gurgaon Dharam Singh

					S/o. jaychand S/o. 1/2 bhag Malik Kabja vasi Samaspur Tahsil and Jila Gurgaon Nasroo S/o. Niwajkhan S/o. vasideh hakdar samlat 10/17/1
72	10/25/2	Private	Agriculture	0.0531	Fazar S/o. Hatam Khan 1/2 bhag Sabbir. Shakir, taslim putran Mahmood S/o. Hatam har teen Sambhag 1/2 bhag vasideh 10/25/2
73	102 min	Government	Path	0.001	Gram panchayat 102
74	106 Min	Government	Path	0.1088	Gram Panchayat 106
75	11 //10	Private	Agriculture	0.3516	Pratap Singh, Satyanarayan, Nandkishore putran Surta S/o. Ridhram Har teen Sambhag vasideh 11//10
76	11 //2	Private	Agriculture	0.3162	Rojdar S/o. Shitab S/o. Nabi Khan 1/4 bhag Haroon, Satar putran Mahtab S/o. Nabi khan har do Sambhag 1/4 bhah Ilyas, Saddik putran Jom khan S/o. karim Khan har do Sambhag 1/6 bhag Ishak, Rahman putran karim Khan S/o. Ful Khan har do Sambhag 1/3 bhag vasideh 11//2
77	11 //20	Private	Agriculture	0.0152	Omprakash, Ashok, Suredar putran Ramchandra S/o. Chandiram har teen Sambhag vasideh 11//20
78	11 //3	Private	Agriculture	0.0051	Rojdar S/o. Shitab S/o. Nabi Khan 1/4 bhag Haroon, Satar putran Mahtab S/o. Nabi khan har do Sambhag 1/4 bhah Ilyas, Saddik putran Jom khan S/o. karim Khan har do Sambhag 1/6 bhag Ishak, Rahman putran karim Khan S/o. Ful Khan har do Sambhag 1/3 bhag vasideh 11//3
79	11 //9 /2	Private	Agriculture	0.0733	Pratap Singh, Satyanarayan, Nandkishore putran Surta S/o. Ridhram Har teen Sambhag vasideh 11//9/2
80	11//1 /2	Private	Agriculture	0.1265	Rojdar S/o. Shitab S/o. Nabi Khan 1/4 bhag Haroon, Satar putran Mahtab S/o. Nabi khan har do Sambhag 1/4 bhah Ilyas, Saddik putran Jom khan S/o. karim Khan har do Sambhag 1/6 bhag Ishak, Rahman putran karim Khan S/o. Ful Khan har do Sambhag 1/3 bhag vasideh 11//1/2

81	11//11	Private	Agriculture	0.215	Pratap Singh, Satyanarayan, Nandkishore putran Surta S/o. Ridhram Har teen Sambhag vasideh 11//11
82	16 // 3/2	Private	Agriculture	0.1973	Dharam Singh S/o. Ridhram S/o. Chaina vasideh 16//3/2
83	16 // 4 /1	Private	Agriculture	0.2175	Dharam Singh S/o. Ridhram S/o. Chaina vasideh 16//4/1
84	16 //12	Private	Agriculture	0.2428	Majid S/o. Chhajju S/o. Lana vasideh 16//12
85	16 //13	Private	Agriculture	0.1062	Majid S/o. Chhajju S/o. Lana vasideh 16//13
86	16 //18	Private	Agriculture	0.0025	Majid S/o. Chhajju S/o. Lana vasideh 16//18
87	16 //19	Private	Agriculture	0.3642	Majid S/o. Chhajju S/o. Lana vasideh 16//19
88	16 //20	Private	Agriculture	0.1543	Dayaram S/o. Nathuram Yadu vasideh 16//20
89	16 //21	Private	Agriculture	0.2782	Vijay Singh S/o. Ramnath S/o. Jamnadas 9/140 Bhag, Sube Singh S/o. Ramnath S/o. Jamnadas 61/140 Bhag, Devendra Kumar, Bijendra Kumar, Omprakash, Surendra Kumar Putran Ramchandra S/o. Jamnadas Har Char sambhag 2/5 Bhag Srimati kamla Putri Ramchandra S/o. Jamnadas 1/20 Bhag, Srimati Dhanwanti Widhwa Ramchandra S/o. Jamnadas 1/20 Bhag vasideh 16//21
90	16 //22	Private	Agriculture	0.0481	Ilyas, Rahimuddin putran Ankhari S/o. Sawat har do Sambhag 2/3 bhag Jakir S/o. Chahat S/o. Anwar 1/3 Bhag vasideh 16//22
91	16 //4 /2	Private	Agriculture	0.0152	Fazar S/o. Hatam Khan 1/2 bhag Sabbir, Shakir, taslim putran Mahmood S/o. Hatam har teen Sambhag 1/2 bhag vasideh 16//4/2
92	16 //7 /2	Private	Agriculture	0.0278	Dharam Singh S/o. Ridhram S/o. Chaina vasideh 16//7/2
93	16 //8	Private	Agriculture	0.4097	Dharam Singh S/o. Ridhram S/o. Chaina vasideh 16//8

94	17 //25	Private	Agriculture	0.0329	Dayaram S/o. Nathuram Yadu vasideh 17//25
95	2 // 25	Private	Agriculture	0.1922	Ratan Singh, Atar Singh, Jile Singh, putran Bhim Singh S/o. Ghasiram har teen Sambhag vasi Jondpur Tahsil Palwal 2//25
96	2//16	Private	Agriculture	0.0101	Srimati Champa Widhawa and Gira J, Amar Singh putran and Srimati Ramesh, Somant, Roshan, Sir ya putriya Heti S/o. Khemchand har saat Sambhag 1/5 bhag Atar Singh, Tondermal putran Khemchand S/o. Fude har do Sambhag 2/5 bhag Srimatigyaso Widhawa and Sahdeo S/o Srimati Samantra D/o. Bishambhar S/o. Khemchand har teen sambhag 1/5 bhag Karan, Dyakishan Ishwar, Balram putran and Pavitra D/o. Srimati ramwati Widhawa Munshi S/o. Khemchan har Six Sambhag 1/5 bhag vasideh 2//16
97	20 //13	Private	Agriculture	0.0202	Javed, Najeer, talim, Amrit Putran Aashmohmad S/o. Jainu har char sambag 1/2 bhag Tajmohmad S/o. Samsuddin S/o. Jainu 1/2 bhag vasideh 20//13
98	20 //14 /1	Private	Agriculture	0.1012	Javed, Najeer, talim, Amrit Putran Aashmohmad S/o. Jainu har char sambag 1/2 bhag Tajmohmad S/o. Samsuddin S/o. Jainu 1/2 bhag vasideh 20//14/1
99	20 //14 /2	Private	Agriculture	0.2125	Bharat yadav S/o. Rajpal S/o. Umrao Malik kabja vasi Wajeerabad Tahsil & Jila vasi Gurgaon Ramsingh and others kuch Khali S/o.vasideh Hakdar samlat 20//14/2
100	20 //15	Private	Agriculture	0.0759	Bharat yadav S/o. Rajpal S/o. Umrao Malik kabja vasi Wajeerabad Tahsil & Jila vasi Gurgaon Ramsingh and others kuch Khali S/o.vasideh Hakdar samlat 20//15
101	20 //17	Private	Agriculture	0.2782	Bharat yadav S/o. Rajpal S/o. Umrao Malik kabja vasi Wajeerabad Tahsil & Jila vasi Gurgaon Ramsingh and others kuch Khali S/o.vasideh Hakdar samlat 20//17
102	20 //18	Private	Agriculture	0.1796	Javed, Najeer, talim, Amrit Putran Aashmohmad S/o. Jainu har char sambag 1/2 bhag Tajmohmad S/o. Samsuddin S/o. Jainu 1/2 bhag vasideh 20//18

103	20 //23	Private	Agriculture	0.2352	Bharat yadav S/o. Rajpal S/o. Umrao Malik kabja vasi Wajeerabad Tahsil & Jila vasi Gurgaon Ramsingh and others kuch Khali S/o.vasideh Hakdar samlat 20//23
104	20 //24	Private	Agriculture	0.0177	Bharat yadav S/o. Rajpal S/o. Umrao Malik kabja vasi Wajeerabad Tahsil & Jila vasi Gurgaon Ramsingh and others kuch Khali S/o.vasideh Hakdar samlat 20//24
105	20 //5 /1	Private	Agriculture	0.1138	Bharat yadav S/o. Rajpal S/o. Umrao Malik kabja vasi Wajeerabad Tahsil & Jila vasi Gurgaon Ramsingh and others kuch Khali S/o.vasideh Hakdar samlat 20//5/1
106	20 //5 /2	Private	Agriculture	0.1037	Bharat yadav S/o. Rajpal S/o. Umrao Malik kabja vasi Wajeerabad Tahsil & Jila vasi Gurgaon Ramsingh and others kuch Khali S/o.vasideh Hakdar samlat 20//5/2
107	20 //6	Private	Agriculture	0.2782	Bharat yadav S/o. Rajpal S/o. Umrao Malik kabja vasi Wajeerabad Tahsil & Jila vasi Gurgaon Ramsingh and others kuch Khali S/o.vasideh Hakdar samlat 20//6
108	20 //7 /2	Private	Agriculture	0.0101	Javed, Najeer, talim, Amrit Putran Aashmohmad S/o. Jaiu har char sambag 1/2 bhag Tajmohmad S/o. Samsuddin S/o. Jaiu 1/2 bhag vasideh 20//7/2
109	20 //7/1	Private	Agriculture	0.1113	Bharat yadav S/o. Rajpal S/o. Umrao Malik kabja vasi Wajeerabad Tahsil & Jila vasi Gurgaon Ramsingh and others kuch Khali S/o.vasideh Hakdar samlat 20//7/1
110	3 // 12	Private	Agriculture	0.3415	Rajendra S/o. daniram Sawaliya vasi Hajipur Sohana 3//12
111	3 // 19	Private	Agriculture	0.0809	Bhagwanchand, Mahendra, Ramveer putran Srichan S/o. Dhillu har teen Sambhag 1/3 bhag ramveer S/o. Srichand S/o. Dhillu 2/3 bhag vasideh 3//19
112	3 // 20	Private	Agriculture	0.0885	Srimati Champa Widhawa and Gira J. Amar Singh putran and Srimati Ramesh, Somant, Roshan, Sir ya putriya Heti S/o. Khemchand har saat Sambhag 1/5 bhag Atar Singh, Tondermal putran Khemchand S/o. Fude har do Sambhag 2/5 bhag Srimatigyaso Widhawa and Sahdeo S/o Srimati Samantra D/o. Bishambhar S/o. Khemchand har teen

					sambhag 1/5 bhag Karan. Dyakishan Ishwar. Balram putran and Pavitra D/o. Srimati ramwati Widhawa Munshi S/o. Khemchan har Six Sambhag 1/5 bhag vasideh 3//20
113	3 // 21	Private	Agriculture	0.2175	Itwari Amar Singh. Jitendra putran Bhup Singh S/o. Ghasiram har teen Sambhag vasideh 3//21
114	3// 13	Private	Agriculture	0.0126	Bhagwanchand. Mahendra, Ramveer putran Srichan S/o. Dhillu har teen Sambhag 1/3 bhag ramveer S/o. Srichand S/o. Dhillu 2/3 bhag vasideh 3//13
115	3//11/2	Private	Agriculture	0.0911	Rajendra S/o. daniram Sawaliya vasi Hajipur Sohana 3//11/2
116	3//8/1	Private	Agriculture	0.0025	Mahender, Rajbir S/o Shrichand S/o Khillu Har do sam bhag 2/3 bhag Satish, Manish, ashish S/o bhagwanchand S/o Shrichand har teen sa bhag 1/3 bhag vasideh 3//8/1
117	3//8/2	Private	Agriculture	0.1341	Rajendra S/o. daniram Sawaliya vasi Hajipur Sohana 3//8/2
118	3//9	Private	Agriculture	0.258	Rajendra S/o. daniram Sawaliya vasi Hajipur Sohana 3//9
119	30 //10 /1 /2	Private	Agriculture	0.0379	Srimati Chanda Devi W/o. Meharchand S/o. Mukhtyar Singh vasi Dumduma Tahsil Sohana District Gurgaon 30//10/1/2
120	30 //11	Private	Agriculture	0.2023	Srimati Chanda Devi W/o. Meharchand S/o. Mukhtyar Singh vasi Dumduma Tahsil Sohana District Gurgaon 30//11
121	30 //20	Private	Agriculture	0.3364	Srimati Chanda Devi W/o. Meharchand S/o. Mukhtyar Singh vasi Dumduma Tahsil Sohana District Gurgaon 30//20
122	30 //3	Government	Non-Agriculture	0.1846	Gram panchayat 30//3
123	30//21	Private	Agriculture	0.3313	Srimati Chanda Devi W/o. Meharchand S/o. Mukhtyar Singh vasi Dumduma Tahsil Sohana District Gurgaon 30//21

124	30/8	Government	Non-Agriculture	0.0202	Gram panchayat 30/8
125	31//25	Private	Agricultural	0.0076	Risalu, ashu, Aasin, Abdulrahim S/o Badlu S/o Allahabas har char sam bahg vasideh 31//25
126	35 // 15	Private	Agricultural	0.2479	Ramparsad S/o Laalu s/o Udeyram Vasideh 35//15
127	35 // 16 Min	Private	Agricultural	0.2985	Ramparsad S/o Laalu s/o Udeyram Vasideh 35//16/1
128	35 // 16 Min	Private	Agricultural	0.0101	Ramparsad S/o Laalu s/o Udeyram Vasideh 35//16/2
129	35 // 24	Private	Agricultural	0.0076	Vijender Singh, ramkuwar, Vedparkash S/o Veh Smt. Saroj, Mukesh d/o veh smt. Somati Wd/o Maan Singh Bhajanlal Har Ceh Sam bhag 1/4 bhag badlu s/o bhajan lal 1/4 bhag smt. Sona devi wd/o veh khillu s/o veh Smt. Krishna d/o chunnilal s/o inder har teen sam bahg 3/8 bhag St. Sushila wd/o Amit S/o Veh Smt. Banita D/o Kirshan S/o Chunnilal har teen sam bahg 1/8 bhag avsideh 35//24
130	35 // 25 Min	Private	Agricultural	0.3212	Vijender Singh, ramkuwar, Vedparkash S/o Veh Smt. Saroj, Mukesh d/o veh smt. Somati Wd/o Maan Singh Bhajanlal Har Ceh Sam bhag 1/4 bhag badlu s/o bhajan lal 1/4 bhag smt. Sona devi wd/o veh khillu s/o veh Smt. Krishna d/o chunnilal s/o inder har teen sam bahg 3/8 bhag St. Sushila wd/o Amit S/o Veh Smt. Banita D/o Kirshan S/o Chunnilal har teen sam bahg 1/8 bhag avsideh 35//25
131	35 // 5	Private	Agricultural	0.086	Risalu, ashu, Aasin, Abdulrahim S/o Badlu S/o Allahabas har char sam bahg vasideh 35//5
132	35 // 6 Min	Private	Agricultural	0.0177	Vijender Singh, Ramkuwar, Ved Parkash S/o Veh Smt. Saroj, Mukesh d/o veh Smt. Somoti Wd/o Maansingh s/o Bhajanlal har ceh sambhag 1/4 bag Badlu S/o Bhajanlal 1/4 bhag Smt. Sona Devi Wd/o Veh Khillu S/o veh Smt. Krishna d/o chunni lal har teen sam bahg 3/8 bhag Smt. Sushila wd/o veh Amit S/o Veh Smt. Banita D/o Kirshan S/o Chunnilal har teen sam bahg 1/8 bhag vasideh

					35//6/1
133	35 // 6 Min	Private	Agricultural	0.1568	Ramparsad S/o Laalu s/o Udeyram Vasideh 35//6/2
134	36 // 1	Private	Agricultural	0.2276	Vijender Singh, ramkuwar, Vedparkash S/o Veh Smt. Saroj, Mukesh d/o veh smt. Somati Wd/o Maan Singh Bhajanlal Har Ceh Sam bhag 1/4 bhag badlu s/o bhajanlal 1/4 bhag smt. Sona devi wd/o veh khillu s/o veh Smt. Krishna d/o chunnial s/o inder har teen sam bahg 3/8 bhag St. Sushila wd/o Amit S/o Veh Smt. Banita D/o Kirshan S/o Chunnial har teen sam bhag 1/8 bhag avsideh 36//1
135	36 // 10	Private	Agricultural	0.1821	Vijender Singh, ramkuwar, Vedparkash S/o Veh Smt. Saroj, Mukesh d/o veh smt. Somati Wd/o Maan Singh Bhajanlal Har Ceh Sam bhag 1/4 bhag badlu s/o bhajanlal 1/4 bhag smt. Sona devi wd/o veh khillu s/o veh Smt. Krishna d/o chunnial s/o inder har teen sam bahg 3/8 bhag St. Sushila wd/o Amit S/o Veh Smt. Banita D/o Kirshan S/o Chunnial har teen sam bhag 1/8 bhag avsideh 36//10
136	36 // 11 Min	Private	Agricultural	0.0708	Ramparsad S/o lal S/o udeyram Vasideh 36//11
137	36 // 20	Private	Agricultural	0.0076	Ramparsad S/o lal S/o udeyram Vasideh 36//20
138	48 // 7 / 2	Private	Agricultural	0.0228	Tezpal, Vedpal, Rajpal S/o ramparsad S/o Balu har teen sam bhag vasi khedli Palwal 48//7/2
139	48 // 14	Private	Agricultural	0.2276	Ramprasad S/o. Baluram S/o. Udairam vasi Khedli Jita ta. Hathin vasi jila Faridabad 48//14
140	48 // 15	Private	Agricultural	0.0986	Ramprasad S/o. Baluram S/o. Udairam vasi Khedli Jita ta. Hathin vasi jila Faridabad 48//15
141	48 // 17 Min	Private	Agricultural	0.0278	Ramprasad S/o. Baluram S/o. Udairam vasi Khedli Jita ta. Hathin vasi jila Faridabad 48//17/1
142	48 // 17 Min	Private	Agricultural	0.2959	Jagdish S/o. Saroop Singh S/o. Chetram vasi Khedli Jita 48//17/2

143	48 // 24	Private	Agricultural	0.3238	Jagdish S/o. Saroop Singh S/o. Chetram vasi Khedli Jita 48//24
144	48 // 4 / 2	Private	Agricultural	0.0708	Ramparsad S/o Ialu S/o udeyram Vasideh 48//4/2
145	48 // 5	Private	Agricultural	0.258	Ram Sing S/o. Dhanshyam S/o. Bhup Singh 48//5
146	48 // 6	Private	Agricultural	0.1821	Ram Sing S/o. Dhanshyam S/o. Bhup Singh 48//6
147	48 // 7 / 1	Private	Agricultural	0.0986	Ram Sing S/o. Dhanshyam S/o. Bhup Singh 48//7/1
148	52 // 12	Private	Agricultural	0.1442	Saam Singh, Ajay Singh S/o Beer Singh S/o Bheem Singh har do sam bhag vasi Kherli Jita 52//12
149	52 // 13	Private	Agricultural	0.4047	Saam Singh, Ajay Singh S/o Beer Singh S/o Bheem Singh har do sam bhag vasi Kherli Jita 52//13
150	52 // 14	Private	Agricultural	0.4047	Saam Singh, Ajay Singh S/o Beer Singh S/o Bheem Singh har do sam bhag vasi Kherli Jita 52//14
151	52 // 15	Private	Agricultural	0.0708	Saam Singh, Ajay Singh S/o Beer Singh S/o Bheem Singh har do sam bhag vasi Kherli Jita 52//15
152	52 // 16	Private	Agricultural	0.0228	Arun Dagar S/o rajbir Singh Bheem Singh Vasi Kherli Jita Hathin 52//16
153	52 // 17	Private	Agricultural	0.4022	Arun Dagar S/o rajbir Singh Bheem Singh Vasi Kherli Jita Hathin 52//17
154	52 // 18	Private	Agricultural	0.3339	Arun Dagar S/o rajbir Singh Bheem Singh Vasi Kherli Jita Hathin 52//18
155	52 // 19 Min	Private	Agricultural	0.22	Saam Singh, Ajay Singh S/o Beer Singh S/o Bheem Singh har do sam bhag vasi Kherli Jita 52//19
156	52 // 2	Private	Agricultural	0.0076	Risalu, ashu, Aasin, Abdulrahim S/o Badlu S/o Allahabas bar char sam bahg vasideh 52//2

157	52 // 22 Min	Private	Agricultural	0.0025	Naina Singh ,Sher Singh ,Sunder singh S/o Sukhveer Singh S/o Bheem singh har teen sam bhag Vasi Kherli Jita Hathin 52//22/1
158	52 // 22 Min	Private	Agricultural	0.2757	Naina Singh ,Sher Singh ,Sunder singh S/o Sukhveer Singh S/o Bheem singh har teen sam bhag Vasi Kherli Jita Hathin 52//22/2
159	52 // 23	Private	Agricultural	0.2504	Naina Singh ,Sher Singh ,Sunder singh S/o Sukhveer Singh S/o Bheem singh har teen sam bhag Vasi Kherli Jita Hathin 52//23
160	52 // 24	Private	Agricultural	0.349	Naina Singh ,Sher Singh ,Sunder singh S/o Sukhveer Singh S/o Bheem singh har teen sam bhag Vasi Kherli Jita Hathin 52//24
161	52 // 26	Private	Non Agricultural	0.0708	Arun Dagar S/o rajbir Singh Bheem Singh Vasi Kherli Jita Hathin 52//26
162	52 // 3	Private	Agricultural	0.1138	Jagdish S/o. Saroop Singh S/o. Chetram vasi Khedli Jita 52//3
163	52 // 4	Private	Agricultural	0.2858	Jagdish S/o. Saroop Singh S/o. Chetram vasi Khedli Jita 52//4
164	52 // 6	Private	Agricultural	0.0809	Rjapal Singh S/o ratan Singh S/o Chetram vasideh 52//6
165	52 // 7	Private	Agricultural	0.3592	Rjapal Singh S/o ratan Singh S/o Chetram vasideh 52//7
166	52 // 8 / 1	Private	Agricultural	0.2023	Saam Singh, Ajay Singh S/o Beer Singh S/o Bheem Singh har do sam bhag vasi Kherli Jita 52//8/1
167	52 // 8 / 2	Private	Agricultural	0.2023	Saam Singh, Ajay Singh S/o Beer Singh S/o Bheem Singh har do sam bhag vasi Kherli Jita 52//8/2
168	52 // 9	Private	Agricultural	0.0708	Saam Singh, Ajay Singh S/o Beer Singh S/o Bheem Singh har do sam bhag vasi Kherli Jita 52//9
169	6 // 1	Private	Agriculture	0.0177	Ratan Singh, Atar Singh, Jile Singh, putran Bhim Singh S/o. Ghasiram har teen Sambhag vasi Jondapur Tahsil Palwal 6//1

170	64 // 12	Private	Agricultural	0.0506	Tekchand Pisar Mutwanna Smt, Manbhari Wd/o Girwar Vasideh 64//12
171	64 // 13	Private	Agricultural	0.3718	Tekchand Pisar Mutwanna Smt, Manbhari Wd/o Girwar Vasideh 64//13
172	64 // 14	Private	Agricultural	0.1265	Tekchand Pisar Mutwanna Smt, Manbhari Wd/o Girwar Vasideh 64//14
173	64 // 17 Min	Private	Agricultural	0.0481	Udeyveer S/o chunnifal S/o Charansingh Malik Kabja Ramparsad S/o Bahuram S/o Udeyram Vasideh Haqdar Shamlal 64//17/2
174	64 // 18	Private	Agricultural	0.1315	Tekchand Pisar Mutwanna Smt, Manbhari Wd/o Girwar Vasideh 64//18
175	64 // 2 / 1	Private	Agricultural	0.215	Tekchand Pisar Mutwanna Smt, Manbhari Wd/o Girwar Vasideh 64//2/1
176	64 // 2 / 2	Private	Agricultural	0.1518	Tekchand Pisar Mutwanna Smt, Manbhari Wd/o Girwar Vasideh 64//2/2
177	64 // 3	Private	Agricultural	0.3895	Tekchand Pisar Mutwanna Smt, Manbhari Wd/o Girwar Vasideh 64//3
178	64 // 4 / 1	Private	Agricultural	0.1315	Naina Singh ,Sher Singh ,Sunder singh S/o Sukhveer Singh S/o Bheem singh har teen sam bhag Vasi Kherl Jita Hathin 64//4/1
179	64 // 4 / 2	Private	Agricultural	0.0784	Naina Singh ,Sher Singh ,Sunder singh S/o Sukhveer Singh S/o Bheem singh har teen sam bhag Vasi Kherl Jita Hathin 64//4/2
180	64 // 7	Private	Agricultural	0.1973	Tekchand Pisar Mutwanna Smt, Manbhari Wd/o Girwar Vasideh 64//7
181	64 // 8	Private	Agricultural	0.4047	Tekchand Pisar Mutwanna Smt, Manbhari Wd/o Girwar Vasideh 64//8
182	64 // 9	Private	Agricultural	0.3566	Tekchand Pisar Mutwanna Smt, Manbhari Wd/o Girwar Vasideh 64//9
183	7 // 13	Private	Agriculture	0.1593	Satish Sharma S/o. Khemchander Sharma 2/5 bhag vasi Gautam Nagar New Delhi S.P. Sharma S/o. Khemchander Sharma 3/5 bhag vasi Gautam Nagar New Delhi 7//13

184	7 // 15	Private	Agriculture	0.0025	Nepal S/o. Abhayram S/o. Manglu, 10/389 bhag Mahendra. Ramveer putran Srichand S/o. Khiluram har do sambhag 1/1167 bhag vasideh S.P. Sharma. Satish Sharma putran Srimati Khemchand Sharma har do Sambhag 1136/1167 bhag vasi Gautam Nagar New Delhi 7//15
185	7 // 17	Private	Agriculture	0.0481	Satish Sharma S/o. Khemchander Sharma 2/5 bhag vasi Gautam Nagar New Delhi S.P. Sharma S/o. Khemchander Sharma 3/5 bhag vasi Gautam Nagar New Delhi 7//17
186	7 // 6	Private	Agriculture	0.1442	Nepal S/o. Abhayram S/o. Manglu, 10/389 bhag Mahendra, Ramveer putran Srichand S/o. Khiluram har do sambhag 1/1167 bhag vasideh S.P. Sharma, Satish Sharma putran Srimati Khemchand Sharma har do Sambhag 1136/1167 bhag vasi Gautam Nagar New Delhi 7//6
187	7 // 8	Private	Agriculture	0.0025	Satish Kumar Sharma S/o K.C sharma Vasi Gautam Nagar, New Delhi 7//8
188	7 //18	Private	Agriculture	0.3592	Satish Sharma S/o. Khemchander Sharma 2/5 bhag vasi Gautam Nagar New Delhi S.P. Sharma S/o. Khemchander Sharma 3/5 bhag vasi Gautam Nagar New Delhi 7//18
189	7 //19	Private	Agriculture	0.0405	Islam S/o. Babli S/o. Mangli 1/10 bhag Dinu. Hasanmohmad, Barkat putran Nasaru S/o. Mangli har teen sambhag 3/20 bhag Mustakim, Amjad Hussain putran Ali Mohmad S/o. Nasroo har do sambhag 1/40 bhag Ayub, Jisan, Sakir, Rafique, Mubarik, putran Haroon S/o. Ataru 7//19
190	7 //22	Private	Agriculture	0.2732	Rojdar S/o. Shitab S/o. Nabi Khan 1/4 bhag Haroon, Satar putran Mahtab S/o. Nabi khan har do Sambhag 1/4 bhag Ilyas, Saddik putran Jom khan S/o. karim Khan har do Sambhag 1/6 bhag Ishak, Rahman putran karim Khan S/o. Ful Khan har do Sambhag 1/3 bhag vasideh 7//22
191	7 //23	Private	Agriculture	0.1771	Rojdar S/o. Shitab S/o. Nabi Khan 1/4 bhag Haroon, Satar putran Mahtab S/o. Nabi khan har do Sambhag 1/4 bhag Ilyas, Saddik putran Jom khan S/o. karim Khan har do Sambhag 1/6 bhag Ishak,

					Rahman putran karim Khan S/o. Ful Khan har do Sambhag 1/3 bhag vasideh 7/123
192	7/14/2	Private	Agriculture	0.0658	S.P. Sharma, Satish Sharma putran Khemchand Sharma har do Sambhag vasi Gautam Nagar New Delhi 7/14/2
193	7/14/2	Private	Agriculture	0.1189	S.P. Sharma, Satish Sharma putran Khemchand Sharma har do Sambhag vasi Gautam Nagar New Delhi 7/14/2
194	7/14/1	Private	Agriculture	0.1771	S.P. Sharma, Satish Sharma putran Khemchand Sharma har do sambhag vasi Gautam Nagar New Delhi 7/14/1
195	7/5/1	Private	Agriculture	0.043	Ratan Singh, Atar Singh, Jile Singh, putran Bhim Singh S/o. Ghasiram har teen Sambhag vasi Jindapur Tahsil Palwal 7/5/1
196	7/5/2	Private	Agriculture	0.1568	Nepal S/o. Abhayram S/o. Manglu, 10/389 bhag Mahendra, Ramveer putran Srichand S/o. Khiluram har do sambhag 1/1167 bhag vasideh S.P. Sharma, Satish Sharma putran Srimati Khemchand Sharma har do Sambhag 1136/1167 bhag vasi Gautam Nagar New Delhi 7/5/2
197	7/7/1	Private	Agriculture	0.2226	S.P. Sharma, Satish Sharma putran Khemchand Sharma har do Sambhag vasi Gautam Nagar New Delhi 7/7/1
198	7/7/2	Private	Agriculture	0.0835	Subhashchand S/o. Ropchand S/o. Khilu vasi Hajipur 7/7/2
199	83 min	Private	Pond	0.2352	Mahender, Rajbir S/o Shrichand S/o Khillu Har do sam bhag 2/3 bhag Satish, Manish, ashish S/o bhagwanchand S/o Shrichand har teen sa bhag 1/3 bhag vasideh 83
200	88 min	Government	Canal	0.7259	Gram panchayat 88
201	96 min	Government	Road	0.1619	Gram Panchayat 96
202	98 min	Government	Road	0.0784	Haryana Govt. 98

					(11//10)
15	11//20	निजी	कृषि	0.0025	श्रीमती सरदारी विद्यवा छत्तरसिंह पुत्र कुशमल 2047/16180 भाग फयाज खान ताज खान पुत्र अब्दुल्ला पुत्र मगरू हर दो सम भाग 13/4045 (11//20)
16	11//21	निजी	कृषि	0.0025	किरण सिंह पुत्र छजू पुत्र भुले 1/6 भाग खेमचंद, जगदीश, सरबजीत, धर्मवीर पुत्र प्यारेलाल हर चार सम भाग 1/6 भाग श्रीमती कृष्णा देवी विद्यवा विनोद कुमार, वीरपाल, सुंदर सिंह पुत्र सुमेर सिंह हर चार सम भाग 1/18 भाग रमेशचंद, राजपाल पुत्र सूरजमल पुत्र भुले हर दो सम भाग 1/9 भाग (11//21)
17	31//1	निजी	कृषि	0.0076	किरण सिंह पुत्र छजू पुत्र भुले 1/6 भाग खेमचंद, जगदीश, सरबजीत, धर्मवीर पुत्र प्यारेलाल हर चार सम भाग 1/6 भाग श्रीमती कृष्णा देवी विद्यवा विनोद कुमार, वीरपाल, सुंदर सिंह पुत्र सुमेर सिंह हर चार सम भाग 1/18 भाग रमेशचंद, राजपाल पुत्र सूरजमल पुत्र भुले हर दो सम भाग 1/9 भाग (31//1)
18	88	सरकारी(ग्राम पंचायत)	रास्ता	0.0455	ग्राम पंचायत (88)
			कुल	1.2531	

[फा. सं. NHA/CMU/MTR/BM/DND-FBD-Bypass/LA/2018/D-50216/3D]

राजेश गुप्ता, निदेशक

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 13th December, 2021

S.O. 5164(E)—Whereas by the notification of the Government of India in the Ministry of Road Transport and Highways, S.o. No. 1896 (E) Dated 13 May 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) issued under sub-section (1) of section 3A of the National Highway Act, 1956 (48 of 1956) (hereinafter referred to as the said Act), the Central Government declared its intension to acquire the land specified in

the Schedule annexed to the said notification for building (widening/four-laning, etc.), maintenance, management and operation of NH-148NA on the stretch of land from Km. 54.5 to Km. 59.069 of the DND- Faridabad- Ballabhgarh By Pass Junction With Delhi- Vadodara Expressway near KMP interchange in the district of Nuh in the state of HARYANA.

And whereas the substance of the said notification has been published in "Times of India" and "Danik Jagran" both dated 16 June 2021; under sub-section (3) of section 3A of the said Act;

And whereas objections have been received and the same have been considered and disallowed by the competent Authority;

And whereas, in pursuance of sub-section (1) of section 3D of the said Act, the competent authority has submitted its report to the Central Government;

Now, therefore, upon receipt of the said report of the competent authority and in exercise of the powers conferred by the sub-section (1) of section 3D of the said Act, the Central Government hereby declares that the land specified in the said Schedule should be acquired for the aforesaid purpose;

And further, in pursuance of sub-section (2) of section 3D of the said Act, the Central Government hereby declares that on publication of this notification in the Official Gazette, the land specified in the said Schedule shall vest absolutely in the Central Government, free from all encumbrances.

SCHEDULE

Brief description of the land to be acquired, with or without structure, falling within the NH- 148NA in the stretch of land from Km. 54.5 to Km. 59.069 of the DND-Faridabad-Ballabhgarh By Pass Junction With Delhi- Vadodara Expressway near KMP interchange in the district of Nuh in the state of HARYANA .

State: HARYANA District: Nuh					
Sr. No.	Survey Number	Type of Land	Nature of Land	Area in Hectare	Name of the Land Owner/Interested Person Part Survey No.
1	2	3	4	5	6
Taluk: Nuh					
Village: Hassanpur Sohna					
1	243	Government(Gram Panchayat)	Rasta	0.0455	Gram Panchayat 243
2	27//21/1	Private	Agricultural	0.005	Smt. Rakhi Verma W/o Rohit Kumar Verma S/o Yashpal Verma Vasi Delhi 27//21/1
Village: Kiranj					
3	102	Government(Gram Panchayat)	Rasta	0.0648	Gram Panchayat 102
4	103	Government(Gram Panchayat)	Rasta	0.2049	Gram Panchayat 103
5	105	Government(Gram Panchayat)	Rasta	0.2074	Gram Panchayat 105
6	20//5/2	Private	Agricultural	0.0025	Bharat Yadav s/o Rajpal s/o Umrao Malik Kabja vasi Wajecrabad Tahsil & Jila Vasi Gurgaon Ramgarh 20//5/2
7	21//1	Private	Agricultural	0.1517	Smt. Lina Mishra W/o Dr. A. K Panigrihi 1/2 , Amit Panigrihi , Dr. A.K Panigrihi S/o Raghunath 1/2 21//1

8	21//10	Private	Agricultural	0.005	Smt. Lina Mishra W/o Dr. A. K Panigrihi 1/2 , Amit Panigrihi , Dr. A.K Panigrihi S/o Raghunath 1/2 21//10
9	441	Government(Gram Panchayat)	Rasta	0.0354	Gram Panchayat 441
10	52//12	Private	Agricultural	0.0025	Shyam Singh , Ajay Singh s/o Beer singh s/o Bheem singh har do sam bhag vasi kherli jita 52//12
11	52//19	Private	Agricultural	0.0025	Shyam Singh , Ajay Singh s/o Beer singh s/o Bheem singh har do sam bhag vasi kherli jita 52//19
12	64//4/1	Private	Agricultural	0.0025	Naina singh, Sher singh, sundar singh s/o Sukhveer singh s/o Bheem singh har teen sam bhag vasi kheri jita hatim 64//4/1
13	90	Government(Gram Panchayat)	Rasta	0.4628	Gram Panchayat 90
Village: Uleta					
14	11//10	Private	Agricultural	0.0025	Kiran singh s/o Chajju s/o Bhule 1/6 bhag khemchand, Jagdish, sarabjeet, dharambeer s/o Pyarelal har char sam bhag 1/6 bhag smt. Krishna devi Wd/o vinod kumar, veerpal, sundar singh s/o sumer singh har char sam bhag 1/18 bhag rameshchand, rajpal s/o surajmal s/o bhule har do sam bhag 1/9 bhag vasideh 11//10
15	11//20	Private	Agricultural	0.0025	Smt. Sirdari Wd/o chattarsingh s/o Kushmal 2047/16180 bhag fayaz khan taj khan s/o abduallah s/o sagru har do sam bhag 13/4045 11//20
16	11//21	Private	Agricultural	0.0025	Kiran singh s/o Chajju s/o Bhule 1/6 bhag khemchand, Jagdish, sarabjeet, dharambeer s/o Pyarelal har char sam bhag 1/6 bhag smt. Krishna devi Wd/o vinod kumar, veerpal, sundar singh s/o sumer singh har char sam bhag 1/18 bhag rameshchand, rajpal s/o surajmal s/o bhule har do sam bhag 1/9 bhag vasideh 11//21
17	31//1	Private	Agricultural	0.0076	Kiran singh s/o Chajju s/o Bhule 1/6 bhag khemchand, Jagdish, sarabjeet, dharambeer s/o Pyarelal har char sam bhag 1/6 bhag smt. Krishna devi Wd/o vinod kumar, veerpal, sundar singh s/o sumer singh har char sam bhag 1/18 bhag rameshchand, rajpal s/o surajmal s/o bhule har do sam bhag 1/9 bhag vasideh



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE
एकीकृत क्षेत्रीय कार्यालय, चंडीगढ़ / Integrated Regional Office,
Chandigarh



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मिस्त्र संख्या -: 9-HRB080/2021-CHA

दिनांक: 14-06-2021

सेवा में,

अतिरिक्त मुख्य सचिव (वन),
हरियाणा सरकार,
हरियाणा सिविल सचिवालय,
चण्डीगढ़ - 160001(fcforest@hry.nic.in)

विषय:- Diversion of 2.24 ha. (1.47 ha in Faridabad, 0.56 ha in Palwal and 0.22 ha in Nuh) of forest land in favour of Project Director, Corridor Management Unit, NHAI, Mathura (at Faridabad) for construction of 6 lane access controlled Highway from Faridabad Ballabhgarh Bypass of NH 148 NA (Design Ch 9.00 to 33.00) pkg-II and from Fatehabad - Ballabhgarh Bypass to Junction near KMP Expressway with NH-148NA Delhi-Varoda Expressway section of NH 148NA (design Ch 33.00 to 59.063)-PKG, Under Forest division and District Faridabad, Palwal and Nuh, Haryana (Online proposal no. FP/HR/ROAD/39758/2019).

संदर्भ: i). प्र०मु०वन संरक्षक, हरियाणा के पत्र संख्या प्रशा डी तीन 9610/1545 दिनांक 20.05.2021.

महोदय,

कृपया उपर्युक्त विषय से संदर्भित पत्र का अवलोकन करें जिसमें वन (संरक्षण) अधिनियम, 1980 की धारा-२ के अधीन अनुमति मांगी गई है।

2. राज्य सरकार के प्रस्ताव का ध्यानपूर्वक अध्ययन करने के पश्चात उपर्युक्त विषय हेतु 2.24 हेक्टेयर वन भूमि के उपयोग के लिए सैद्धान्तिक स्वीकृति निम्नलिखित शर्तों को पूरी करने पर प्रदान की जाती है।

(A) वे शर्तें, जिनका राज्य वन विभाग द्वारा वन भूमि सौंपने से पहले अनुपालन करने की आवश्यकता है:-

- i. प्रयोक्ता एजेंसी से CA स्कीम के अनुसार प्रतिपूर्ति पौधारोपण और अतिरिक्त प्रतिपूर्ति पौधारोपण की राशि जमा करवाई जाये।
- ii. माननीय उच्चतम न्यायालय के आदेश दिनांक 30.10.2002, 28.03.2008, 24.04.2008 एवं 09.05.2008 तथा पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली के निर्देश संख्या 5-3/2007-FC दिनांक 05.02.2009 के अनुसार प्रयोक्ता एजेंसी से प्रस्तावित वन भूमि की नैट प्रजेंट वैल्यु जमा करवाई जाये।
- iii. प्रयोक्ता एजेंसी भुगतान राशि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की वेबसाइट www.parivesh.nic.in पर केबल ऑनलाइन माध्यम से जमा करवाएगी।
- iv. User agency should ensure that the compensatory levies (CA cost, NPV, etc.) are deposited through challan generated online on web portal and deposited in appropriate bank only. Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.
- v. वन मण्डल अधिकारी यह लिखित आश्वासन (undertaking) देंगे कि इस कार्यालय द्वारा स्वीकृत प्रतिपूर्ति पौधारोपण के स्थलों को बिना सक्षम अधिकारी के अनुमोदन के स्वेच्छानुसार नहीं बदलेगें।
- vi. नोडल अधिकारी (State CAMPAs) यह लिखित आश्वासन (undertaking) देंगे कि इस कार्यालय द्वारा स्वीकृत प्रतिपूर्ति पौधारोपण स्कीम के अनुसार बजट वन मण्डल अधिकारी को उपलब्ध करवायेगें।

बेज नं. 24-25, सेक्टर-31 ए, चंडीगढ़-160030 / Bays No. 24-25, Sector-31 A, Chandigarh-160030
टूरभाष/Tel No : 0172-2638061 Fax No : 0172-2638135 Email : ronz.chd-mef@nic.in

- vii. The State Govt. shall not issue temporary working permission until the entire compensatory levies are deposited by User Agency and confirmed online on Ministry's web-portal.
- viii. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.
- ix. Approval of the project by competent authority to be provided/ uploaded.
- x. Original copy of FRA certificates of District Mewat & Faridabad to be provided/uploaded.
- (B) वे शर्तें, जिनका राज्य वन विभाग द्वारा प्रयोक्ता एजेंसी को वन भूमि सौंपने के बाद फील्ड में कड़ाई से पालन करने की आवश्यकता है, परन्तु अंडरटेकिंग के रूप में अनुपालन स्टेज-II अनुमोदन से पहले प्रस्तुत किया जाना है:-
- i. वन भूमि की विधिक परिस्थिति बदली नहीं जाएगी।
 - ii. कम से कम वृक्ष / पौधे काटे जायेंगे। प्रस्ताव के अनुसार फरीदाबाद वन मण्डल में काटे जाने वाले वृक्षों की संख्या 176 और पौधों की संख्या 97, पलवल वन मण्डल में काटे जाने वाले वृक्षों की संख्या 68 और पौधों की संख्या 381 और नुंह वन मण्डल में काटे जाने वाले वृक्षों की संख्या 10 से अधिक नहीं होगी।
 - iii. वन मण्डल अधिकारी यह सुनिश्चित करे कि इस कार्यालय द्वारा स्वीकृत प्रतिपूर्ति पौधारोपण के स्थलों को बिना सक्षम अधिकारी के अनुमोदन के स्वेच्छानुसार नहीं बदलेगें।
 - iv. नोडल अधिकारी (State CAMPA) यह सुनिश्चित करे कि इस कार्यालय द्वारा स्वीकृत प्रतिपूर्ति पौधारोपण सूकीम के अनुसार बजट वन मण्डल अधिकारी को उपलब्ध करवायेंगे।
 - v. वन भूमि का प्रयोग प्रस्ताव में दर्शाये गये उद्देश्य के अलावा किसी अन्य उद्देश्य के लिये नहीं किया जायेगा।
 - vi. साथ लगते वन और वन भूमि को किसी तरह का कोई नुकसान नहीं पहुंचाया जायेगा और साथ लगते हुए वन और वन भूमि को बचाने के लिये सभी प्रयत्न किये जायेंगे।
 - vii. जब कभी भी NPV की राशी बढ़ाई जायेगी तो उस बड़ी हुई NPV की राशि को जमा करने के लिए प्रयोक्ता एजेंसी बाध्य होगी।
 - viii. स्थानान्तरण के लिए प्रस्तावित वन भूमि को केंद्रीय सरकार की पूर्व अनुमति के बिना किसी भी परिस्थिति में किसी अन्य एजेंसी, विभाग या व्यक्ति विशेष को हस्तांतरित नहीं किया जायेगा।
 - ix. केंद्रीय सरकार की अनुमति के बिना प्रस्ताव की ले आउट प्लान को बदला नहीं जायेगा।
 - x. वन भूमि पर किसी भी प्रकार का कोई श्रमिक शिविर नहीं लगाया जायेगा।
 - xi. प्रयोक्ता एजेंसी द्वारा श्रमिकों तथा कार्यस्थल पर कार्यरत स्टाफ को अधिमानतः वैकल्पिक इंधन उपलब्ध करायेगी, ताकि साथ लगते वन क्षेत्र को किसी प्रकार के नुकसान तथा दबाव से बचाया जा सके।
 - xii. यदि आवश्यक हो तो प्रयोक्ता एजेंसी पर्यावरण (सुरक्षा) अधिनियम 1980, के अनुसार पर्यावरण अनुमति प्राप्त करेगी।
 - xiii. कूड़ा कर्कट निपटान वन विभाग द्वारा जारी योजना के अनुसार किया जायेगा।

- xiv. अन्य कोई भी शर्त इस क्षेत्रीय कार्यालय द्वारा वन तथा वन्य जीवों के संरक्षण, सुरक्षा तथा विकास हेतु 36 समय - समय पर लगाई जा सकती है।
- xv. यदि कोई अन्य सम्बंधित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना राज्य सरकार की जिम्मेवारी होगी।

4. उपरोक्त पैरा-2 के अधीन शर्तों की अनुपालना रिपोर्ट प्राप्त होने के उपरान्त वन संरक्षण अधिनियम, 1980 की धारा-2 के अधीन अन्तिम स्वीकृति के लिये प्रस्ताव पर विचार किया जायेगा। केन्द्रीय सरकार की अन्तिम अनुमति दिये जाने तक वन भूमि का उपयोग नहीं किया जायेगा।

भवदीय,

-sd-

(सी० डी० सिंह)

क्षेत्रीय अधिकारी

IRO, MoEF&CC, Chandigarh

प्रतिलिपि:-

1. अपर वन महानिदेशक (वन), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इन्द्रा पर्यावरण भवन, जोर बाग, अलीगंज, नई दिल्ली।(adgfc-mef@nic.in)
2. The Pr. Chief Conservator of Forests (HoFF), Department of Forests, Government of Haryana, C-18, Van Bhawan, Sector-6, Panchkula, Haryana. (pccf-hry@nic.in)
3. The CCF-cum-Nodal Officer (FCA), Department of Forests, Government of Haryana , C-18, Van Bhawan, Sector-6, Panchkula, Haryana (ccfpanchkula@gmail.com)
4. CEO, CAMPA O/o PCCF (HoFF), Department of Forests, Government of Haryana , C-18, Van Bhawan, Sector-6, Panchkula, Haryana.(www.haryanacampa@gmail.com)
5. The Divisional Forest Officer, Forest Division and District Faridabad, Palwal and Nuh, Haryana (dfo.nuh-hry@nic.in)
6. The Project Director, Corridor Management Unit, NHAI, Mathura (mat@nhai.org)

Signature Not Verified

Digitally signed by C D SINGH
Date: 2021.06.14 16:16:43 IST

कार्यालय

प्रधान मुख्य वन संरक्षक, हरियाणा,
वन विभाग, हरियाणा सरकार,

सी-18, वन भवन, सैक्टर 8, पंचकुला, बुरभाष/फैक्ट +91 172 2663988, 2563861, E-mail: cffcpanchkula@gmail.com

कमांक: प्रशा-डी-तीन-9558/ 8935

दिनांक: 07-12-2020

सेवा में

मुख्य वन संरक्षक, दक्षिणी परिमण्डल,
गुरुग्राम ।

विषय : Diversion of 0.16 ha. of forest land in favour of Project Director, CMU, NHAI, Mathura at Faridabad for construction of 6 lane access controlled highway from Junction Jaitpur-Pusta road to Junction Sec-62/65 road on Faridabad-Ballabgarh Bypass of NH 148 NA, under forest division and District Gurugram, Haryana.

Online Proposal No. FP/HR/Road/44420/2020

संदर्भ : आपका पत्र कमांक 1308 दिनांक 27-10-2020 ।

कृपया उपर्युक्त विषय पर संदर्भित पत्र का अवलोकन करें जिसमें वन (संरक्षण) अधिनियम, 1980 की धारा 2 के अधीन अनुमति मांगी गई है ।

2. सरकार द्वारा जारी आदेश कमांक 1670-व-2-2016/8430 दिनांक 6-5-2016 की अनुरूपता में प्रधान मुख्य वन संरक्षक, हरियाणा, पंचकुला के कार्यालय स्तर पर इस प्रस्ताव का ध्यानपूर्वक अध्ययन करने के पश्चात् उपर्युक्त उद्देश्य हेतु 0.16 हेक्टेयर वन भूमि के उपयोग के लिए सक्षम प्राधिकारी की सहमति/स्वीकृति उपरान्त सैद्धान्तिक स्वीकृति निम्नलिखित शर्तों को पूर्ण करने पर प्रदान की जाती है :-

- (i) प्रयोक्ता एजेंसी से स्कोम के अनुसार प्रतिपूर्ति पौधारोपण की राशि जमा करवाई जाए ।
- (ii) माननीय उच्चतम न्यायालय के आदेश दिनांक 30-10-2002, 28-3-2008, 24-4-2008 एवं 9-5-2008 तथा पर्यावरण एवं वन मन्त्रालय, भारत सरकार, नई दिल्ली के निर्देश संख्या 5-3/2007-एफ0सी0, दिनांक 5-2-2009 के अनुसार प्रयोक्ता एजेंसी से प्रस्तवित वन भूमि की नैट प्रैजैन्ट वैल्यु जमा करवाई जाए ।
- (iii) प्रयोक्ता एजेंसी भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मन्त्रालय की website www.parivesh.nic.in के माध्यम से अपने केंस में घालान जनरेट करके उसमें अंकित लेखा में ही राशि जमा करवाएगी ।

3. अन्तिम स्वीकृति के उपरान्त निम्नलिखित शर्तों का पालन भी किया जाएगा ।

- (i) वन भूमि की विधिक परिस्थिति बदली नहीं जाएगी ।
- (ii) प्रस्ताव के अनुसार कम से कम वृक्ष काटे जाएंगे एवं काटे जाने वाले वृक्षों की संख्या 28 से अधिक नहीं होगी । इसके अतिरिक्त 10 पौधे नष्ट होंगे ।
- (iii) वन भूमि का प्रयोग प्रस्ताव में दर्शाए गए उद्देश्य के अलावा किसी अन्य उद्देश्य के लिए नहीं किया जाएगा ।
- (iv) माननीय उच्चतम न्यायालय के आदेशानुसार जब कभी भी एन0पी0वी0 की राशि बढ़ाई जाएगी तो उस बढ़ी हुई एन0पी0वी0 की राशि को कम्पा हरियाणा के लेखा में जमा करवाने के लिए प्रयोक्ता एजेंसी बाध्य होगी ।
- (v) प्रयोक्ता एजेंसी द्वारा आई0आर0सी0 की दिशा-निर्देशों के अनुसार सड़क के दोनों ओर व मध्य भाग पर पट्टी पौधारोपण किया जाएगा ।

- (vi) साथ लगते वन और वन भूमि को किसी तरह का कोई नुकसान नहीं पहुँचाया जाएगा और साथ लगते हुए वन और भूमि को बचाने के लिए सभी प्रयत्न किए जाएंगे ।
- (vii) स्थानान्तरण के लिए प्रस्तावित वन भूमि को सरकार की पूर्व अनुमति के बिना किसी भी परिस्थिति में किसी अन्य एजेंसी, विभाग या व्यक्ति विशेष को हस्तान्तरित नहीं किया जाएगा ।
- (viii) सरकार की अनुमति के बिना प्रस्ताव की ले आउट प्लान को बदला नहीं जाएगा ।
- (ix) वन भूमि पर किसी भी प्रकार का कोई श्रमिक शिविर नहीं लगाया जाएगा ।
- (x) प्रयोक्ता एजेंसी द्वारा वांछित भूमि संरक्षण पैमाने उपयोग किए जाएंगे, जिसके लिए प्रयोक्ता एजेंसी द्वारा वर्तमान दरों पर धन राशि उपलब्ध करवाई जाएगी ।
- (xi) प्रयोक्ता एजेंसी द्वारा श्रमिकों तथा कार्यरत स्टाफ को अधिमानतः वैकल्पिक ईंधन उपलब्ध करवाया जाएगा ताकि साथ लगते वन क्षेत्र को किसी प्रकार के नुकसान तथा दबाव से बचाया जा सके ।
- (xii) प्रयोक्ता एजेंसी राज्य के मुख्य वन्य जीव संरक्षक द्वारा तैयार की गई योजना के अनुसार उस क्षेत्र के वनस्पति और प्राणी समूह के संरक्षण तथा परिरक्षण में राज्य सरकार की सहायता करेगी ।
- (xiii) स्थानान्तरित वन भूमि की सीमायें प्रयोक्ता एजेंसी के खर्च पर 4 फीट ऊँचे सीमेंट के खम्भों द्वारा चिह्नित की जाएंगी । प्रत्येक खम्भे पर कम संख्या, डी0जी0पी0एस0 निर्देशांक तथा एक खम्भे से दूसरे खम्भे की दूरी आगे तथा पीछे लिखी जाएगी ।
- (xiv) यदि आवश्यक हो तो प्रयोक्ता एजेंसी पर्यावरण (सुरक्षा) अधिनियम 1986 के अनुसार पर्यावरणीय समाशोधन प्राप्त करेगी ।
- (xv) कूड़ा कर्कट निपटान वन विभाग द्वारा जारी योजना के अनुसार किया जाएगा ।
- (xvi) इस अनुमति अधीन प्रत्यावर्तन अवधि, प्रयोक्ता एजेंसी के पक्ष में दी जाने वाली लीज अवधि या परियोजना काल, इनमें से जो भी कम हो, के साथ समाप्त हो जाएगी ।
- (xvii) अन्य कोई भी शर्त इस कार्यालय द्वारा वन तथा वन्य जीवों के संरक्षण, सुरक्षा तथा विकास हेतु समय-समय पर लगाई जा सकती है ।
- (xviii) इन शर्तों में से किसी भी शर्त की उल्लंघना वन (संरक्षण) अधिनियम 1980 की उल्लंघना होगी, जिसके परिणामस्वरूप Guidelines 1.21 of Handbook of Forest (Conservation) Act, 1980 and Forest Conservation Rules, 2003 (Guidelines & Clarifications)-2019 के अनुसार कार्यवाही की जाएगी ।
- (xix) यदि कोई अन्य सम्बन्धित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना प्रयोक्ता एजेंसी की जिम्मेवारी होगी ।

4. उपरोक्त पैरा-2 के अधीन शर्तों की अनुपालना रिपोर्ट प्राप्त होने के उपरान्त, वन संरक्षण अधिनियम, 1980 की धारा 2 के अधीन अन्तिम स्वीकृति के लिए प्रस्ताव पर विचार किया जाएगा । अन्तिम अनुमति दिए जाने तक वन भूमि का उपयोग नहीं किया जाएगा ।

7/12/20
अतिरिक्त प्रधान मुख्य वन संरक्षक (एफ0सी0ए0)
कृते: प्रधान मुख्य वन संरक्षक, हरियाणा, 
पंचकुला ।

प्रतिलिपि :-

1. उप वन महानिदेशक (केंद्रीय), भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, उत्तर क्षेत्रीय कार्यालय, चण्डीगढ़ ।
2. वन मण्डल अधिकारी, गुरुग्राम ।
3. Project Director, CMU, NHAJ, Mathura.

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 892/2022

IN THE MATTER OF:

Sh. Prem Mohan Gaur

...Applicant

VERSUS

National Highway Authority of India & others

...Respondent

KNOW ALL to whom these present shall come that We General Manager(T) & Project Director, CMU-Mathura at Faridabad, Plot no. 8, near Sarai Toll Plaza Building, Faridabad (Haryana) 121003. The above named firm do hereby appoint:

MVKini

Law firm

6/39, JANGPURA - 'B' NEW DELHI - 110 014 (India)

Ph: (+91) 11-2437 1038/39/40, 24377639 Fax: (+91) 11-2437 9484

E-mail: delhi@mvkini.com

(Here in after called the Advocates) to be the Advocates for me/us in the above mentioned cause, to do all following acts, deeds and things or any of them, that is to say :-

1. TO ACT, appear and plead in the Court or any other court in which the same may be tried or heard in the Letters Patent Appeal or Review or Revision of Execution or in any of it's final decision.
2. TO PRESENT Pleadings, Appeals, Cross Objections or Petitions for Execution, Review, Revision, Withdrawal Compromise of other Petitions of Affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause in all its stages.
3. TO WITHDRAW or compromise the said cause or submit to Arbitration any differences or disputes that shall arise touching or in any manner relating to the said cause.
4. TO RECEIVE money and grant receipt thereof for and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.
5. TO Engage/instruct any other legal Practitioner authorizing him to exercise the power and authority hereby conferred on the Advocates whenever he may think fit to do so.



AND I/WE hereby agree to ratify whatever the Advocates or their substitute/s responsible for the result of the said case in consequence of his absence from the Court when the said case is called up for hearing.

AND I/WE hereby agree that in the event of the whole or any part of the fees agreed by me/us to be paid to the Advocates remaining unpaid he shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

IN WITNESS WHEREOF I/WE hereunto set may/our hand to these presents the contents of which have been explained to and understood be me/us, this theday of October, 2023.

Accepted subject to the terms of the fee.

Adv. Tavinder Pal Sidhu	Adv. Neetika Sharma	Adv. Shreyansh Rathi
<i>Tavinder</i> 01301/03	<i>Neetika</i>	<i>Shreyansh</i> 01210/20
Mob No. 9999780987	Mob No. 9582941291	Mob No. 8588930125
Adv. Akshada Mujwar	Adv. Akanksha Das	Adv. Shrinkhala Tiwari
<i>Akshada</i> 013305/2018	<i>Akanksha</i> 01710/2019	<i>Shrinkhala</i>
Mob No. 8826637574	Mob No. 9545355646	Mob No. 9924757779

MVKini, Law Firm

Vikas Soni

8890500777

Vikas Soni
01547/18(R)

LN
CLIENT

Project Director
Corridor Management Unit
National Highways Authority of India
Mathura (at Faridabad)